

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COASTAL ORGANICS PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	COASTAL ORGANICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31.01.1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U24110MH1985PTC055690
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 9, Durgesh Co-Operative Housing Society, Patankar Wada, Khopoli, Raigarh Mh 410203 In.
6.	Insolvency commencement date in respect of corporate debtor	By order pronounced on 12 th June 2024 (Received on 13 th June 2024)
7.	Estimated date of closure of insolvency resolution process	10.12.2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Ms. Poonam Basak Reg No: IBBI/IPA-001/IP-P01234/2018-2019/11957
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	WeWork, 247 Park, 13th Floor, Vikhroli Corporate Park, LBS Rd, Gandhi Nagar, Vikhroli West, Mumbai City, Maharashtra 400079. Email: poonamb.irp@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Ms. Poonam Basak (IRP) WeWork, 247 Park, 13th Floor, Vikhroli Corporate Park, LBS Rd, Gandhi Nagar, Vikhroli West, Mumbai City, Maharashtra 400079. Email: copl.cirp@gmail.com
11.	Last date for submission of claims	27.06.2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of **COASTAL ORGANICS PRIVATE LIMITED** on 12.06.2024.

The creditors of COASTAL ORGANICS PRIVATE LIMITED are hereby called upon to submit their claims with proof **on or before 27.06.2024** to the Interim Resolution Professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ms. Poonam Basak
Mumbai
Date: 15.06.2024

